

12.08 hrs.

**COMMITTEE ON ABSENCE OR MEMBERS FROM THE SITTINGS OF THE HOUSE**

**MINUTES**

**SHRI D. AMAT (Sundargarh):** I beg to lay on the Table Minutes of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 15th December, 1978.

12.8½ hrs.

**RE. HIJACKING OF INDIAN AIRLINES BOEING AIRCRAFT—Contd.**

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK):** In view of the demand from the members regarding the hijacking, I am prepared to make a statement. But that would be an interim statement. Whenever I get additional information, I will place it before the House.

**MR. SPEAKER:** I have received a Calling Attention Notice. I have already allowed it. It will be taken up at 2 O'Clock.

**SHRI EDUARDO FALEIRO (Mormugao):** My point of order is this. Some time back, I had given notice of a breach of privilege against the Prime Minister and you have been kind enough to assure me that by today you would be giving your ruling in the matter. Now if you are going to give it, this is the proper time to do it.

**MR. SPEAKER:** I am not yet ready. It will be done tomorrow.

**श्री कंवर लाल गुप्त (दिल्ली सदर):** अध्यक्ष महोदय, मुझे इतना ही कहना है कि जो आज हुई जैकिंग हुआ है ... (इवबघान)

**MR. SPEAKER:** Do not record. I have already said that I have fixed up

this subject to be taken up at 2 O'Clock.

**SHRI KANWAR LAL GUPTA:\*\***

**श्री यमना प्रसाद शास्त्री (रीवा):** अध्यक्ष महोदय मैं अपना व्यवस्था का प्रश्न नियम संख्या 56 और 57 के अन्तर्गत उठा रहूँ। प्राप लोकसभा की नियमवाली के नियम 56 और 57 पर कृपा कर ध्यान दें। उनमें स्पष्ट लिखा हुआ है कि अगर कोई बिलम्बनीय लोक महत्वका प्रश्न है तो कोई सदस्य कार्यवाही स्थगित करने का स्ताव रख सकता है। अब श्रीमन् इस से बढ़ कर श्रवि लम्बनीय लो महत्व का प्रश्न क्या हो सकता है कि एक हवाई जहाज जिस में काफी यात्री थे ... (इवबघान)

**MR. SPEAKER:** I have listed it for 2 O'Clock. Perhaps you have not followed it. Do not record anything more. I have already listed it.

**SHRI Y. P. SHASTRI: \*\***

**SHRI NATHU SINGH (Dausa):** Sir, I want to make a personal explanation under rule 357.

**MR. SPEAKER:** Then he must send it to me first.

**श्री नाथु सिंह:** अध्यक्ष महोदय, मेरा परसनल एक्सप्लेनेशन है प्रण्डर रूल 357। आज मैंने समाचार पत्रों में पढ़ा है कि कल साठे जी नं मेरे बारे में कहा है कि मैं भी उनके साथ गाना गा रहा था। उन्होंने यह भी कहा कि मैं उन के साथ ... (इवबघान)

**MR. SPEAKER:** The rule about personal explanation says:

“A member may, with the permission of the Speaker, make a personal explanation although there is no question before the House, but in this case no debatable matter may be brought forward, and no debate shall arise.”

**SHRI S. NANJESHA GOWDA (Hassan):** Sir, in Bangalore so many people have been killed. By whom? It is by the Congress workers and the Congress goondas. It is their party which is governing there. They incited the people... (Interruptions) So, I would request the Prime Minister

[Shri S. Nanjeshu Gowda]

who is the Home Minister, that he should send the CRP to control the situation. Kindly do this. Otherwise, innocent people are beaten and public property burnt... (Interruptions) I would request the Prime Minister....

MR. SPEAKER: Don't record.

SHRI S. NANJESHA GOWDA: \*\*

SHRI NIRMAL CHANDRA JAIN (Seoni): I know that the question of the hijacking has been fixed at 2 O'Clock. I am not talking about the hijacking business. I am referring to the riots all over the country. Definite, well-planned mischief has been committed by the Congress (I) workers and I want to raise that question..... (Interruptions) I have sent a letter this morning and I want to raise this issue at the zero hour. Kindly look into it. Yesterday the Janata Party Office was raided here. At Jabalpur the shop of a Janata Party worker has been raided by Congress (I) goondas.

MR. SPEAKER: It is up to the Prime Minister to make a statement.

SHRI NIRMAL CHANDRA JAIN: One thing more. A very important Member of Parliament... (Interruptions) to those persons who have taken to this hijacking. Action should be taken against all those persons.

MR. SPEAKER: Shall we now go to business?

SHRI SHYAMNANDAN MISHRA (Begusarai): The motion on the breach of privilege was adopted day before yesterday. The warrants of arrest against the contemnors have not been circulated among the Members. They are in execution of the decision of the House, and we must know in what terms the warrants were worded, whether they are of a general nature or whether they are with particulars, with details. Therefore, I draw your attention to the fact that there seems to be

a failure on the part of the office to circulate the warrants of arrest against the contemnors amongst the Members. Nor is even mention of it made in the Bulletin that was circulated by the office.

PROF. P. G. MAVALANKAR (Gandhinagar): The implementation of the decision has not been notified in the Bulletin.

MR. SPEAKER: My attention has been drawn to the fact that it has been circulated in the Bulletin. So far as the warrant is concerned, it is not the practice of the House to circulate it.

SHRI SHYAMNANDAN MISHRA: It is a subject of a judicial determination, and if it is not done, who is responsible for it?

MR. SPEAKER: A general warrant has been issued. It has never been the practice to circulate it. We have followed the previous practice. Nothing more on this.

PROF. P. G. MAVALANKAR: What the Bulletin has done is only to state that Mrs. Gandhi ceases to be a Member. What we have been asking is whether a warrant was issued by the Speaker and at what time? That has not been notified.

MR. SPEAKER: I have said that.

कमारी अजिबेन बल्लभभाई पटेल (मेहसाना) : टांस्पोट्र मिनिस्ट्री के कम्पाउंड में एक भाई ने मुझे आकर कहा आप मैन गेट से न आइये। वहां लोग रोक रहे हैं। तो मैंने कहा मैं उधर से नहीं जाती हूँ। यह मैं आपकी जानकारी के लिए कहना चाहती हूँ।

SHRI K. LAKKAPPA (Tumkur): Yesterday the hon. Prime Minister made a categorical statement that the House will be adjourned on the 22nd\*\*

MR. SPEAKER: It will not go on record. I am not allowing it.

\*\*Not recorded.

**SHRI K. LAKKAPPA:** I have written another letter about the prolonged delay in the statement of Mr. Charan Singh and threat to him not to make the statement.

**MR. SPEAKER:** I have already informed you that it is listed for tomorrow. You do not look into the replies. You want an opportunity to make a statement.

**SHRI P. VENKATASUBBAIAH (Nandyal):** I have also written two letters to you.

**MR. SPEAKER:** I have already called for the explanation. The explanation has come.

**SHRI P. VENKATASUBBAIAH:** When can I raise it?

**MR. SPEAKER:** I will have to go through the explanation.

**SHRI SHYAMNANDAN MISHRA:** I crave your indulgence for a minute. If you are to realise that there has been a defective procedure adopted in the past, should you not be pleased to rectify it? Two questions arise in this connection. If the warrants of arrest are issued after a day or so, how is the House to be assured that the action has been taken exactly in accordance with the decision of the House or, if the matter is taken to the court and it is for judicial determination, how would the House satisfy itself that the correct procedure was adopted and it would not be subject to any stricture from the court?

So, for two reasons, firstly, to assure the hon. members that the warrants of arrest were exactly in accordance with the decision of the House and, secondly, in order to ensure that it does not become a matter of judicial determination where there might be even a stricture by the court, the warrants of arrest should be circulated amongst the members so that they can bring to your notice whether there has been

any defect in the warrant of arrests. Kindly give your ruling on this point.

**MR. SPEAKER:** I will look into the matter. I cannot give a ruling on the legal question here and now.

12.22 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**REPORTED DEPLOYMENT OF B.S.F. AND C.R.P. IN BIHAR.**

**SHRI HARIKESH BAHADUR (Gorakhpur):** Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The reported deployment of BSF and CRP in Bihar to control the situation created due to agitation by anti-reservationists and the damage to railway property, disruption of railway lines and tele-communications in the State.”

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):** Sir, the Government of Bihar requested the Government of India for assistance to keep the lines of communication open and for the protection of vital railway installations in view of the disturbances caused to the free movement of traffic on railways. Accordingly, in addition to the Central Reserve Police Force that was already available with the Bihar Government, two battalions each of C.R.P.F. and B.S.F. were sent to Bihar. The senior officers of these forces also visited Bihar to assist the State Police. The situation in Bihar has shown signs of distinct improvement.

**SHRI HARIKESH BAHADUR:** Sir, Bihar has become almost a centre of all kinds of violence. Yesterday only we were discussing about Harijan atrocities which are taking place